

about medical treatment available for curing diseases etc.; and

(d) if not, steps taken to popularise medical video films ?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL):

(a) Yes, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) Does not arise.

**Multi Storey Flats for Ministers and M.Ps.**

3028. SHRI P.R. KUMARMANGALAM : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether there is any plan to set up multi-storey flats for housing both Minister and Member of Parliament, since there is shortage of housing; and

(b) if not, what other plans the Ministry have to increase the accommodation for Members of Parliament ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT):

(a) and (b) There is a proposal to construct 40 flats in multi-storey for Members of Parliament in the area between Baba Kharak Singh Marg and Dr. Bishambar Das Marg, New Delhi.

[*Translation*]

**Non-Payment of Gratuity to Employees of NTC Units, Rajasthan**

3029. SHRI VISHNU MODI : Will the Minister of LABOUR be pleased to state :

(a) whether it is a fact that Government had amended the Gratuity Act;

(b) if so, whether there was provision in the Gratuity Act that full benefit of gratuity will be given to the employees who had worked for 240 days;

(c) whether Government have received any memorandum from the employees of the NTC units in Rajasthan regarding non-payment of gratuity to them ?

(d) if so, the action taken by Government in this case so far; and

(e) if no action has been taken, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) Yes, Sir. The Payment of Gratuity Act was last amended in 1984.

(b) According to Section 2A(2) of the Payment of Gratuity (Second Amendment) Act 1984, and employee who is not in continuous service for any period of one year, shall be deemed to be in continuous service under the employer for the said period of one year for the purpose of payment of gratuity, if the employee during the period of 12 calendar months had actually worked under the employer for not less than 240 days.

(c) The Central Government do not seem to have received specific memorandum on the subject.

(d) and (e) Do not arise.

**HUDCO Housing Scheme for Jhunjhnu District, Rajasthan**

3030. SHRI MOHD. AYUB KHAN : Will the the Minister of WORKS AND HOUSING be pleased to state :

(a) whether HUDCO have formulated any housing scheme for homeless people in district Jhunjhnu (Rajasthan); and

(b) if so, the time by which it would be implemented and if not, whether any such scheme would be formulated ?

THE MINISTER OF PARLIAMENTARY (SHRI H.K.L. BHAGAT) : (a) and (b) As housing a State subject, it is for the Government of Rajasthan to formulate housing schemes for the homeless and get financial assistance from HUDCO, if necessary.